

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). No, Sir.

(c) and (d). Do not arise.

[Translation]

Utilisation of Salt Cess

4416. DR. MAHAVIRSINH HARISINHJI GOHIL: Will the PRIME MINISTER be pleased to state:

(a) whether Government of Gujarat has made any demand in regard to the cess charged on salt;

(b) if so, when and the income earned from Gujarat in respect of the cess charged on salt;

(c) the amount of income deposited and the total amount of cess invested by Government of Gujarat in the State Schemes with the prior permission of the Union Government;

(d) whether any guidelines have been issued to ensure equal distribution of the State share of cess on salt;

(e) if so, the details thereof; and

(f) if not, whether Union Government propose to issue guidelines for equal distribution of the amount of cess charged on salt between the State and the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (f). The Government of Gujarat have been regularly seeking assistance from the Salt Cess proceeds for the execution of development, labour welfare and community development work in the State. The average annual collection of Salt

Cess from Gujarat is about Rs 1,46,83,735-.

The Cess proceeds are not apportioned between the Centre and the States nor such apportionment is contemplated. However, financial assistance is also extended from the Cess proceeds to the State Governments for the purposes specified under Section 4 (a) & (b) of the Salt Cess Act, 1953 on the basis of the recommendations of the Central and Regional Advisory Boards for Salt and the Code of Principles framed by the Government of India from time to time

[English]

Employment to Displaced Persons of Tarapur Atomic Power Plant

4417. SHRI MOHAN RAWLE: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have provided regular employment in Tarapur, Maharashtra, to all those persons who were displaced by the Setting up of Tarapur Atomic Power Plant;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps being taken to ensure immediate employment to the displaced persons in Tarapur?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Project Affected Persons (PAPs) due to setting up of Tarapur Atomic Power Plant and other projects of Department of Atomic Energy (DAE) at Tarapur have been given preference and were employed based on availability of posts and meeting to minimum norms of qualifications and experience.

(b) and (c). A total of 451 PAPs have been employed in the various establishments of DAE including Tarapur Atomic Power Station 1&2 and Tarapur Atomic Power Project 3&4 at Tarapur.

(d) The land acquisition and rehabilitation proceedings of Tarapur Atomic Power Project Units 3&4 are in the initial stages and have not been completed. Preference will be given in employing persons affected due to setting up of Tarapur Atomic Power Project Units 3&4 subject to availability of posts and meeting minimum norms of qualifications and experience. In respect of other plants and projects of DAAE at Tarapur, land acquisition and rehabilitation have already been completed and question of any further employment does not arise.

[*Translation*]

Development of Urban Road and Towns of Madhya Pradesh

4418. SHRI BHEEM SINGH PATEL:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Madhya Pradesh has sought any financial assis-

tance for the development of urban roads during 1990-91 and 1991-92;

(b) if so, the details thereof;

(c) whether the Union Government propose to provide any financial assistance to the Government of Madhya Pradesh for the development of towns; and

(d) if so, the details thereof and if not, the reason thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (d). Under the on-going scheme of Integrated Development of Small and Medium Town (IDSMT), Govt. of India provides loans (with a maximum of Rs. 46 lakhs) on matching basis on soft terms for infrastructure developments which includes traffic and transportation/road developments every year to the State Govts. The towns are selected annually based on the receipt of prioritized list of towns to be assisted during the year alongwith detailed project reports depends on the annual budgetary provisions available for this purpose with the Government. During 1990-91 the following towns were assisted in Madhya Pradesh under IDSMT: